

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE  
BENCH, PUNE**

Original Application No. 114 of 2025

Sameer Khale

Vs.

M/s Kumbare Stone Crusher & Ors.

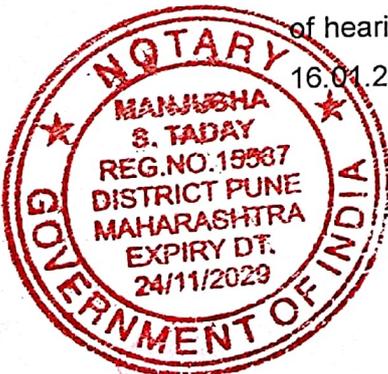
.... Applicant

..... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE PUNE METROPOLITAN REGIONAL  
DEVELOPMENT AUTHORITY i.e. PMRDA**

I, Asha S Holkar, Tahasildar, Illegal Construction & Demolition Department of the PMRDA, Respondent No. 3 is filing this Affidavit in Reply to the Main Application only with a limited purpose of bringing on record the PMRDA's role in grant of any permission or NOC to the Respondent No.1 . The R. N. 3 - PMRDA craves leave to file additional affidavit as & when necessary. I shall not be deemed to admit anything save except whatever stated hereinafter:

1. I say & submit that as per the information given by the Development Permission Department of the PMRDA vide letter dated 30.01.2026, the Village -Unawade, Taluka Mulashi does not fall under the Eco Sensitive Area. It is further submitted that the Development Permission Department of the PMRDA has communicated by its letter dated 30.01.2026 that it has not granted any permission to the R.N.1.
2. The Notice was issued by the Illegal Construction Demolition Department of the PMRDA to Shri Shivaji Namdev Kumbare , the Owner of the premises on 30.12.2025 after the survey about the Construction carried out on the part Gat No/S. N. 734/735 to produce the evidence & his reply to the Letter for attending of hearing. However, Shri Shivaji Kumbare remained absent on 07.01.2026 & 16.01.2026. Hence, last date given to attend hearing on 02.03.2026. Thereafter



the comments of the Development Permission Department of the PMRDA will be obtained & further action will be initiated accordingly.

- 3. The In-charge Tree Authority informed by his Letter dated 06.02.26 that as per the site inspection on 05.02.2026, no tree-cutting was observed and no certificate has been granted by the Tree Authority for any tree-cutting

Solemnly affirmed on this 23<sup>th</sup> day of February 2026.

For and On behalf of PMRDA

*Asholkar*  
 तहसिलदार तथा सहा. नियंत्रक  
 अनधिकृत बांधकाम निर्मुलन विभाग  
 पु.म.प्र.वि.प्रा.,पुणे.

VERIFICATION

I, Asha S Holkar, Tahasildar, Illegal Construction & Demolition Department of the PMRDA hereby state that the contents of para 1 to 5 are correct to the best of my knowledge and belief on the basis of PMRDA record perused by me. The information is submitted on the basis of usual practice being followed by the PMRDA.

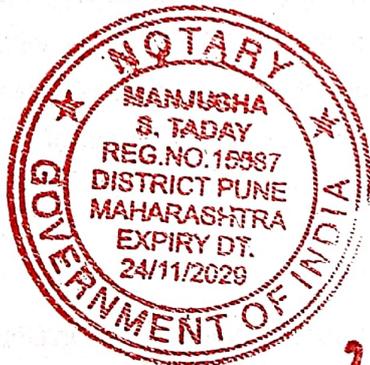
For Respondent No.3

*Asholkar*  
 तहसिलदार तथा सहा. नियंत्रक  
 अनधिकृत बांधकाम निर्मुलन विभाग  
 पु.म.प्र.वि.प्रा.,पुणे.

BEFORE ME

*M.Sadav*

MANJUSHA S. TADAY  
ADVOCATE & NOTARY  
GOVT. OF INDIA



25 FEB 2026

